

**MR. SPEAKER:** There was nothing else to be brought in. Everybody is under the impression that we are going according to the decision arrived at the Business Advisory Committee. I will convey this to the Law Minister also.

**ANNUAL REPORT OF CONTROLLER-GENERAL OF PATENTS, DESIGN AND TRADE MARKS FOR 1973-74**

**THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE):** Sir, I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Controller-General of Patents, Designs and Trade Marks for the year 1973-74 under section 126 of the Trade and Merchandise Marks Act, 1957. [Placed in Library. See No. LT-8411/74.]

**STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, ETC.**

**THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKARANAND):** I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

*Fourth Lok Sabha*

- (i) Statement No. XXXV  
Fifth Session, 1968.

*Fifth Lok Sabha*

- (ii) Statement No. XXXII  
Second Session, 1971
- (iii) Statement No. XXIII  
Fourth Session, 1972
- (iv) Statement No. XVI  
Seventh Session, 1973
- (v) Statement No. X  
Eight Session, 1973

- (vi) Statement No. VIII  
Ninth Session, 1973

- (vii) Statement No. VIII  
Tenth Session, 1974

- (viii) Statement No. II  
Eleventh Session, 1974

[Placed in Library. See No. LT-8412/74].

**SHRI S. M. BANERJEE:** Sir, I have to make only two submissions, for your consideration and for the consideration of the House. Sir, Shri Shankaranand, Deputy Minister of Parliamentary Affairs has laid on the Table of the House eight statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various Sessions of the Lok Sabha. Sir, I would only invite your kind attention to the two solemn assurances, one given by the hon. Railway Minister—he is not here now—and the other given by the hon. Minister of Civil Aviation, Shri Raj Bahadur. The assurance was given by the hon. Railway Minister that all those employees who merely participated in the Railway strike of May 1974 would be taken back immediately. I am mentioning about the assurance. I must say.....

**MR. SPEAKER:** He has already laid eight statements on the action taken by Government.

**SHRI S. M. BANERJEE:** They have not taken action. The whole point is about that. Although submissions were made by us .....

**MR. SPEAKER:** Do not make a speech.

**SHRI S. M. BANERJEE:** Sir, I will not speak tomorrow. I will speak only today.

**MR. SPEAKER:** I will allow you, if you want to speak tomorrow

**SHRI S. M. BANERJEE:** Sir, in this House, we pleaded before the hon. Railway Minister and the Prime Minister that those employees who merely participated in the railway strike should be taken back immediately and those who were said to be involved in violence and sabotage may be placed under suspension and not dismissed. Unfortunately, this assurance has not been met. The second thing is, pilots of Air India are prepared for a settlement. The Minister said 'doors are open'. But, the doors are closed. I would request you to kindly see that these promises are fulfilled.

**COAL MINES LABOUR HOUSING AND GENERAL WELFARE FUND (RECRUITMENT TO CLASS III AND CLASS IV POSTS) AMENDMENT RULES,**

**THE DEPUTY-MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA):** I beg to lay on the Table—

- (1) A copy of the Coal Mines Labour Housing and General Welfare Fund (Recruitment to Class III and Class IV posts) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 372 in Gazette of India dated the 10th August, 1974, issued under article 309 of the Constitution.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [*Placed in Library. See No. LT-8413/74.*]

**INDIAN TELEGRAPH (SEVENTH AMENDMENT) RULES,**

**THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (PROF. SHER SINGH):** On behalf of Shri Jagannath Pahadia, I beg to lay on the Table a copy of the Indian Telegraph (Seventh Amendment)

Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 935 in Gazette of India dated the 31st August, 1974, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [*Placed in Library. See No. LT-8414/74.*]

**AMENDMENTS TO DIRECTIONS BY THE SPEAKER**

**SECRETARY-GENERAL:** I beg to lay on the Table a copy of the amendments to Directors 55 and 115 issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

**MESSAGE FROM RAJYA SABHA**

**SECRETARY-GENERAL:** Sir, I have to report the following message received from the Secretary-General of Rajya-Sabha:—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the National Cadet Corps (Amendment) Bill, 1974, which has passed by the Rajya Sabha at its sitting held on the 4th September, 1974."

**NATIONAL CADET CORPS (AMENDMENT) BILL AS PASSED BY RAJYA SABHA**

**SECRETARY-GENERAL:** Sir, I lay on the Table of the House the National Cadet Corps (Amendment) Bill, 1974, as passed by Rajya Sabha.

**RAILWAY CONVENTION COMMITTEE**

**SECOND REPORT**

**SHRI S. A. KADER (Bombay—Central-South):** I beg to present the Second Report of the Railway Convention Committee, 1973 regarding action taken by Government on the recommendations contained in the First Report of the Railway Con-  
*11*